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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No.  
XXXXX No.

432 of 1987

DATE OF DECISION 21.5.87

P.S.Grewal

Petitioner

Mr.R.K.Kamal

Advocate for the Petitioner(s)

Versus

Union of India and others

Respondent

Mr.M.M.Sudhan

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr.

Kaushal Kumar, Administrative Member

The Hon'ble Mr.

G.Sreedharan Nair, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*

*K. Kumar*  
21/5/87

(Kaushal Kumar)  
Administrative Member  
(K.K)

(G.Sreedharan Nair)  
Judicial Member

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

Original Application No. 432 of 1987

P.S.Grewal .. Applicant

vs.

Union of India and others .. Respondents

Counsel for applicant .. Mr. R.K.Kamal

Counsel for respondents .. Mr.M.M.Sudhan

CORAM: Hon'ble Mr.Kaushal Kumar, Administrative Member

Hon'ble Mr.G.Sreedharan Nair, Judicial Member

ORDER OF THE TRIBUNAL DELIVERED BY Hon'ble

Mr.Kaushal Kumar, Administrative Member

on 21.5.1987

Heard the counsel on either side.

This application is against the seniority list which was issued by the Education Department of Delhi Administration on 10.11.1986. This is a tentative seniority list of Vice-Principals appointed and promoted between 3.8.1985 and 3.12.1986. Objections and representations were invited against the said tentative seniority list up to 5.12.1986.

We direct that if the applicant is aggrieved by the said tentative seniority list he should file a representation within a period of fifteen days from today which shall be considered by the respondents on merit and shall not be rejected merely on the ground that it has been filed after

*M. Kumar*

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(L)

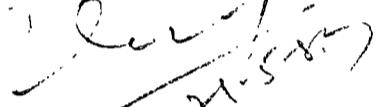
the prescribed period stipulated in the  
Memorandum dt. 10.11.1986. The applicant's  
representation will be disposed of before the  
tentative seniority list is finalised.

The learned counsel for the respondents  
states that the seniority list has not been finalised  
so far.

With the above direction, this application  
is disposed of.

  
(Kaushal Kumar)

Administrative Member

  
(G. Sreedharan Nair)

Judicial Member

21.5.1987